## HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARII, ON WEDNESDAY, THE 30<sup>TH</sup> MARCH, 2016 AT 10.00 A.M.

#### I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

### II. MOTION UNDER RULE 30

A MINISTER to move-

"That rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 31<sup>st</sup> March, 2016."

#### III. BUDGET FOR THE YEAR 2016-2017.

RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2016-2017 and reply by the Finance Minister thereon.

# IV.. <u>DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET</u> - 2016-2017.

<u>201</u>	<u>16-2017.</u>		
Demand No. 1	A MINISTER	to move that a sum not exceeding ₹ 69,72,40,000/- for revenue expenditure be	Budget Estimates 2016-17
		granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 1 – Vidhan Sabha.	Pages 1-4
Demand No. 2	A MINISTER	PLOS (LICO PRINCIPA NA SIPARUNA — A MINIMA PRINCIPA NA SIPARUNA NA	Budget Estimates 2016-17
		be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 2 <u>— Governor &amp; Council of Ministers.</u>	Pages 5-16
Demand No. 3	A MINISTER	to move that a sum not exceeding ₹ 244,23,28,000/- for revenue expenditure	Budget Estimates 2016-17
		be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 3 <u>— General Administration</u> .	Pages 84-97,156- 178,380-381,591- 595
Demand No. 4	A MINISTER	to move that a sum not exceeding ₹ 1069,65,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 4 - Revenue.	Budget Estimates 2016-17 Pages 41-45, 46- 49,89-102,156- 178,184-188,323- 358,362-375,497- 500,546,591- 595,600-605,608- 614

Demand No. 5	A MINISTER	to move that a sum not exceeding ₹ 204,84,06,000/- for revenue expenditure	Budget Estimates 2016-17
		be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 5 - Excise & Taxation.	Pages 50-57, 61-63
Demand No. 6	A MINISTER	to move that a sum not exceeding ₹ 5713,95,64,000/- for revenue expenditure	Budget Estimates 2016-17
		be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 6 – Finance.	Pages 64-83, 103- 109, 156-188, 608-614
Demand No. 7	A MINISTER	to move that a sum not exceeding ₹ 455,61,88,000/- for revenue expenditure	Budget Estimates 2016-17
		be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 7 – Planning and Statistics.	Pages 184-188, 591-595, 600-605
Demand No. 8	A MINISTER	to move that a sum not exceeding ₹ 1344,46,70,000/- for revenue expenditure	Budget Estimates 2016-17
		and ₹ 3609,08,85,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 8 <u>Buildings &amp; Roads.</u>	Pages 142- 155,279-281,571- 576,621- 625,627,631- 634,636,651-654
Demand No. 9	A MINISTER	to move that a sum not exceeding  ₹ 12865,21,44,000/- for revenue	Budget Estimates 2016-17
		expenditure and ₹ 6,81,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 9 – Education.	Pages 189-211, 622-623
Demand No. 10	A MINISTER	to move that a sum not exceeding ₹ 421,42,00,000/- for revenue expenditure	Budget Estimates 2016-17
		be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 10 — Technical Education.	Pages 212-220

Demand No. 11	A MINISTER	to move that a sum not exceeding ₹ 313,13,40,000/- for revenue expenditure	Budget Estimates 2016-17
		be granted to the Governor to defray charges	Pages 221-233
		that will come in the course of payment for	
		the year 2016-17 in respect of charges under	
		Demand No. 11 - Sports & Youth Welfare.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates
No. 12		₹ 13,83,12,000/- for revenue expenditure be	2016-17
		granted to the Governor to defray charges that	Pages 234-238
		will come in the course of payment for the	
		year 2016-17 in respect of charges under	
		Demand No. 12 - Art & Culture.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates
No. 13		₹ 3338,68,94,400/- for revenue expenditure	2016-17
		and ₹ 510,00,00,000/- for capital	Pages 239-266,
		expenditure be granted to the Governor to	624-625
		defray charges that will come in the course of	
		payment for the year 2016-17 in respect of	
		charges under Demand No. 13 - Health.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates
No. 14		₹ 97,19,80,000/- for revenue expenditure	2016-17
		be granted to the Governor to defray charges	Pages 282-290, 628
		that will come in the course of payment for	028
		the year 2016-17 in respect of charges under	
		Demand No. 14 - Urban Development.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates 2016-17
No. 15		₹ 3549,11,35,000/- for revenue expenditure	2010-17
		be granted to the Governor to defray charges	Pages 156- 178,282-290
		that will come in the course of payment for	176,282-270
		the year 2016-17 in respect of charges under	
		Demand No. 15 - Local Government.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates 2016-17
No. 16		₹ 52,54,15,000/- for revenue expenditure	
		and ₹ 2,00,00,000/- for capital expenditure	Pages 304-322, 558-563, 633-634
		be granted to the Governor to defray charges	220 202, 022 027
		that will come in the course of payment for	
		the year 2016-17 in respect of charges under	
		Demand No. 16 <u>Labour.</u>	

Demand A MINISTER to move that a sum not exceeding Budget Estimates 2016-17 No. 17 ₹ 70,71,80,000/- for revenue expenditure be granted to the Governor to defray charges Pages 304-322, 633-634 that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 17 - Employment, Demand A MINISTER to move that a sum not exceeding **Budget Estimates** 2016-17 No. 18 ₹ 278,37,35,000/- for revenue expenditure and ₹ 47,00,00,000/- for capital expenditure Pages 304-322. 633-634 be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 18 - Industrial Training. Demand A MINISTER to move that a sum not exceeding **Budget Estimates** 2016-17 No. 19 ₹ 662,52,00,000/- for revenue expenditure and ₹ 11,55,00,000/- for capital expenditure Pages 295-303, 629-630 be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 19 - Welfare of SCs & BCs. Demand A MINISTER to move that a sum not exceeding **Budget Estimates** 2016-17 No. 20 ₹ 4199,94,33,000/- for revenue expenditure and ₹ 92,00,000/- for capital expenditure be Pages 323-358, 376-379, 631-632 granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 20 - Social Security & Welfare. Demand A MINISTER to move that a sum not exceeding Budget Estimates 2016-17 No. 21 ₹ 1096,79,50,000/- for revenue expenditure 110,70,00,000/for capital Pages 323-361, 631-632 expenditure he granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 21 - Women & Child Development.

Demand No. 22	A MINISTER	to move that a sum not exceeding ₹ 94,19,39,000/- for revenue expenditure be	Budget Estimates 2016-17
		granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 22 - Welfare of Ex-	Pages 323-358
Demand No. 23	A MINISTER	to move that a sum not exceeding ₹ 368,19,12,000/- for revenue expenditure	Budget Estimates 2016-17
		and ₹ 9843,87,30,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 23 - Food &	Pages 467-472, 606-614, 637-639
Demand No. 24	A MINISTER	Supplies.  to move that a sum not exceeding  ₹ 1867,31,68,000/- for revenue expenditure	Budget Estimates 2016-17
		and ₹ 655,50,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 24 - Irrigation.	Pages 514-542. 546, 641-645
Demand No. 25	A MINISTER	to move that a sum not exceeding ₹ 706,73,43,000/- for revenue expenditure	Budget Estimates 2016-17
		and ₹ 5,02,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 25 <u>Industries.</u>	Pages 131-133, 553-563, 608- 614, 647, 650
Demand No. 26	A MINISTER	to move that a sum not exceeding ₹ 13,85,25,000/- for revenue expenditure be	Budget Estimates 2016-17
		granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 26 - Mines & Geology.	Pages 564- 567
Demand No. 27	A MINISTER	to move that a sum not exceeding ₹ 1937,04,90,000/- for revenue expenditure	Budget Estimates 2016-17
		be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 27 - Agriculture.	Pages 382-402, 473-476, 488- 490, 543-545

Demand No. 28	A MINISTER	to move that a sum not exceeding ₹ 716,29,00,000/- for revenue expenditure	Budget Estimates 2016-17
		and ₹ 15,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 28 - Animal Husbandry &	Pages 403-442, 635
		Dairy Development.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates 2016-17
No. 29		₹ 47,76,60,000/- for revenue expenditure be	2010-17
		granted to the Governor to defray charges that	Pages 443-452, 473-476
		will come in the course of payment for the	4/3-4/0
		year 2016-17 in respect of charges under	
		Demand No. 29 - Fisheries.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates
No. 30		₹ 382,32,70,000/- for revenue expenditure	2016-17
		be granted to the Governor to defray charges	Pages 396-402,
		that will come in the course of payment for	453-466
		the year 2016-17 in respect of charges under	
		Demand No. 30 - Forests & Wildlife.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates
No. 31		₹ 8,60,50,000/- for revenue expenditure be	2016-17
		granted to the Governor to defray charges that	Pages 587-590
		will come in the course of payment for the	
		year 2016-17 in respect of charges under	
		Demand No. 31 - Ecology & Environment.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates
No. 32		₹ 3070,22,00,000/- for revenue expenditure	2016-17
		be granted to the Governor to defray charges	Pages 491-496,
		that will come in the course of payment for	501-513. 615-618
		the year 2016-17 in respect of charges under	
		Demand No. 32 - Rural & Community	
		Development.	
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates
No. 33		₹ 220,64,80,000/- for revenue expenditure	2016-17
		and ₹ 84,19,50,000/- for capital expenditure	Pages 477-487,
		be granted to the Governor to defray charges	633-634, 640,649
		that will come in the course of payment for	
		the year 2016-17 in respect of charges under	
		Demand No. 33 - <u>Co-operation.</u>	

Demand No. 34	A MINISTER	to move that a sum not exceeding ₹ 2176,41,65,000/- for revenue expenditure	Budget Estimates 2016-17
NO.334		and ₹ 260,75,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of	Pages 58-60, 568- 570, 577-582, 651-652, 655
Demand No. 35	A MINISTER	to move that a sum not exceeding ₹ 2,81,40,000/- for revenue expenditure and ₹ 66,81,00,000/- for capital expenditure be	Budget Estimates 2016-17 Pages 596-599, 656
		granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 35 – <u>Tourism.</u>	
Demand No. 36	A MINISTER	to move that a sum not exceeding ₹ 3565,70,78,000/- for revenue expenditure	Budget Estimates 2016-17
10.30		and ₹ 226,40,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 36 - Home.	Pages 84-88, 110- 125, 156-178, 619
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates 2016-17
No. 37		₹ 50,75,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 37 - Elections.	Pages 32-40
Demand No. 38	A MINISTER	to move that a sum not exceeding ₹ 1890,76,50,000/- for revenue expenditure	Budget Estimates 2016-17
		and ₹ 1217,60,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 38 - Public Health & Water Supply.	Pages 267-278. 626
Demand	A MINISTER	to move that a sum not exceeding	Budget Estimates 2016-17
No. 39		₹ 133,96,40,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2016-17 in respect of charges under Demand No. 39 - <u>Information &amp; Publicity</u> .	Pages 234-238, 291-294

Demand A M	INISTER to	move that a s	sum not exc	0.93	Budget Estimates 1016-17
	cap Gov the resp	enditure and ₹ ital expenditure ternor to defray cha course of payment to ect of charges und ergy & Power.	be granted or or the year 201	to the some in 6-17 in	Pages 547-552, 583-586, 646
Demand A M	INISTER to ₹8	move that a 6,03,90,000/- for re			Budget Estimates 2016-17
	wil yea	nted to the Governor come in the count 2016-17 in resp mand No. 41 - Elect	se of payment ect of charges	for the	Pages 558-563, 500-605, 648
Demand A M	UNISTER to	move that a 95,37,88,000/- for	sum not ex-	· M	Budget Estimates 2016-17
	be tha the	granted to the Gove will come in the year 2016-17 in re mand No. 42 - <u>Adm</u>	ernor to defray course of paym spect of charge	charges nent for s under	Pages 17-31
Demand A M	INISTER to ₹	move that a 218,86,50,000/- for		anoni	Budget Estimates 2016-17
	tha the	granted to the Gove t will come in the year 2016-17 in re mand No. 43 – <u>Pris</u> e	course of payn spect of charge	nent for	Pages 126-130
Demand A M	ifNISTER to ₹:	move that a 39,39,72,000/- for		25	Budget Estimates 2016-17
	be tha the	t ₹ 5,80,00,000/- for granted to the Government will come in the year 2016-17 in remaind No. 44 <u>- Prince</u>	ernor to defray course of payn espect of charge	charges nent for es under	Pages 134-141. 189-211, 620
Demand A M	INISTER to ₹	move that a		- 98 B	Budget Estimates 2016-17
	be tha the De	granted to the Government.	ernor to defray course of payn espect of charge	charges nent for es under	Pages 763-776

# V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

- 1. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS
- 2. THE CHAIRPERSON OF THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS

- 3. THE CHAIRPERSON OF THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS
- 4. THE CHAIRPERSON OF THE COMMITTEE ON ESTIMATES
- 5. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES
- 6. THE CHAIRPERSON OF THE
  COMMITTEE ON THE WELFARE
  OF SCHEDULED CASTES,
  SCHEDULED TRIBES AND
  BACKWARD CLASSES

to present the Sixty Second Report of the Committee on Public Undertakings for the year 2015-2016 on the Reports of the Comptroller and Auditor General of India for the years 2008-2009 and 2010-2011 (Commercial) 2011-2012 (Social, General and Economic Sectors). to present the Eighth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2015-2016 on the Report of the Audit and Inspection Notes on the Accounts of Zila Parishad, Sirsa for the period from April, 2012 to March, 2013, Panchayat Samitis, Pehowa for the period from April, 2012 to March, 2013, Pundri for the period from April, 2005 to March, 2013, Tohana for the period from April, 2010 to March, 2013 and Nissing for the period from April, 2010 to March, 2013, audited by the Director, Local Audit, Haryana. to present the Ninth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2015-2016 on the Report of the Audit and Inspection Notes on the Accounts of Municipal Corporations, Gurgaon for the period from April, 2012 to March, 2013, and Karnal for the period from April, 2013 to March, 2014. audited by the Director, Local Audit, Haryana. to present the Forty Fourth Report of the Committee on Estimates for the year 2015-2016 on the Budget Estimates for 2015-2016 Agriculture Department.

to present the Forty Fifth Report of the Committee on Government Assurances for the year 2015-2016.

to present the Thirty Ninth Report of the Committee on the Welfare of Scheduled Castes. Scheduled Tribes and Backward Classes for the year 2015-2016.

## VI. <u>LEGISLATIVE BUSINESS.</u>

The Haryana     Municipal	A MINISTER	to introduce the Haryana Municipal (Amendment) Bill;
(Amendment) Bill, 2016.		to move that the Haryana Municipal (Amendment) Bill be taken into consideration at once;
\$6		Also to move that the Bill be passed.
2 The Haryana Municipal Corporation	A MINISTER	to introduce the Haryana Municipal Corporation (Amendment) Bill;
(Amendment) Bill, 2016.		to move that the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once;
		Also to move that the Bill be passed.
3 The Contract Labour (Regulation and	A MINISTER	to introduce the Contract Labour (Regulation and Abolition) Haryana Amendment Bill;
Abolition) Haryana Amendment Bill, 2016.		to move that the Contract Labour (Regulation and Abolition) Haryana Amendment Bill be taken into consideration at once;
		Also to move that the Bill be passed.
4 The Industrial Disputes (Haryana Amendment)	A MINISTER	to introduce the Industrial Disputes (Haryana Amendment) Bill;
Bill, 2016.	14	to move that the Industrial Disputes (Haryana Amendment) Bill be taken into consideration at once;
		Also to move that the Bill be passed.
5 The Factories (Haryana Amendment) Bill,	A MINISTER	to introduce the Factories (Haryana Amendment) Bill;
2016.		to move that the Factories (Haryana Amendment) Bill be taken into consideration at once;
		Also to move that the Bill be passed.
6 The Payment of Wages (Haryana Amendment)	A MINISTER	to introduce the Payment of Wages (Haryana Amendment) Bill;
Bill, 2016.		to move that the Payment of Wages (Haryana Amendment) Bill be taken into consideration at once;
		Also to move that the Bill be passed.

CHANDIGARH: THE 29<sup>TH</sup> MARCH, 2016. R.K. NANDAL, SECRETARY.